

Notice under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The Act)				
Sr. No.	Name of Borrower(s) (A)	Particulars of Mortgaged property / properties (B)	Date Of NPA (C)	Outstanding amount (Rs.) (D)
1.	LOAN ACCOUNT NO. HHLMEH00555358 / HHMEH00555363 1. PARMAR HARSHADKUMAR LAXMANBHAI 2. BHARATKUMAR LAXMANBHAI PARMAR	ALL THAT PROPERTY BEARING HOUSE / PLOT NO. 8, HAVING PLOT AREA ADMEASURING 72.42 SQ. MTRS., TOGETHER WITH CONSTRUCTION AREA ADMEASURING 33,165 SQ. MTRS. AND MARGIN AREA ADMEASURING 39.255 SQ. MTRS., CONSTRUCTED IN THE SCHEME KNOWN AS "DHANLAXMI RAW HOUSE PART - 2", ON FREEHOLD NON - AGRICULTURAL LAND BEARING REVENUE SURVEY NO. 1454 P, CITY SY. NO. 4423, SHEET NO. 14, M.U.C.E. NO. 1145/1173, OF MOJUE MEHSANA, TA. MAHESANA, REGISTRATION SUB - DIST. MAHESANA, DIST. MEHSANA - 384001, GUJARAT.	09.07.2026 (against Loan Facilities No. 1 and 2)	Rs. 27,09,005.25/- (Rupees Twenty Seven Lakh Nine Thousand Five and Paise Twenty Five Only) (against Loan Facility No. 1) and Rs. 2,67,987.55/- (Rupees Two Lakh Sixty Seven Thousand Nine Hundred Eighty Seven and Paise Fifty Five Only) (against Loan Facility No. 2) having total outstanding amount of Rs. 29,76,992.80/- (Rupees Twenty Nine Lakh Seventy Six Thousand Nine Hundred Ninety Two and Paise Eight Only) (against Loan Facilities No. 1 and 2) as on 16.07.2026
That the above named borrower(s) have failed to maintain the financial discipline towards their loan account (s) and as per books of accounts maintained in the ordinary course of business by the Company, Column D indicates the outstanding amount. Due to persistent default in repayment of the Loan amount on the part of the Borrower(s) the above said loan account has been classified by the Company as Non Performing Asset (as on date in Column C) within the guidelines relating to assets classification issued by Regulating Authority. Consequently, notices under Sec. 13(2) of the Act were also issued to each of the borrower. In view of the above, the Company hereby calls upon the above named Borrower(s) to discharge in full his / their liabilities towards the Company by making the payment of the entire outstanding dues indicated in Column D above including up to date interest, costs, and charges within 60 days from the date of publication of this notice, failing which, the Company shall be entitled to take possession of the Mortgaged Property mentioned in Column B above and shall also take such other actions as is available to the Company in law. Please note that in terms of provisions of sub - Section (8) of Section 13 of the SARFAESI Act, "A borrower can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Secured Creditor only till the date of publication of the notice for sale of the secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Further it may also be noted that in case Borrower fails to redeem the secured asset within aforesaid legally prescribed time frame, Borrower may not be entitled to redeem the property." In terms of provision of sub-Section (13) of Section 13 of the SARFAESI Act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the ordinary course of his business) any of the secured assets referred to in the notice, without prior written consent of secured creditor.				
Authorized Officer For SAMMAAN CAPITAL LIMITED (Formerly known as Indiabulls Housing Finance Ltd.)				
Place : MEHSANA				

AMBASSADOR INTRA HOLDINGS LIMITED				
CIN:L31009GJ1982PLC009258 REGD. OFFICE :- 401, AISHVARYA 02, PRAKASHNAGAR C.H.S.L, UTTAMNAGAR, MANINAGAR, AHMEDABAD, GUJARAT- 380008 E-Mail: ambassadorintra1982@gmail.com, Website: ambassadorintra.in				
STATEMENT OF THE UN-AUDITED RESULTS FOR THE QUARTER ENDED ON 30 th JUNE, 2026				
(Amount in Lakh Rupees)				
Sr. No.	Particulars	For the Quarter ended on		For the Year ended on 31.03.2026 Audited
		30.06.2026 Un-Audited	31.03.2026 Audited	
1.	Total Income	169.10	216.28	0.00 457.65
2	Net Profit / (loss) For The Period (before Tax, Exceptional Or Extra Ordinary Item)	(3.41)	(25.09)	(6.34) (8.70)
3	Net Profit / (loss) For The Period Before Tax, (After Exceptional Or Extra Ordinary Item)	(3.41)	(25.09)	(6.34) (8.70)
4	Net Profit / (loss) For The Period After Tax (After Exceptional Or Extra Ordinary Item)	(3.41)	(25.09)	(6.34) (8.70)
5	Equity Share Capital	209.08	209.08	209.08 209.08
6	Reserves (excluding Revaluation Reserve) As Shown In The Audited Balance Sheet of The Previous Year	-	-	- 235.98
7	Earning Per Share (of Rs 10/- Each) (for Continuing And Discontinuing Operation)			
	1. Basic	6.63	(8.71)	0.04 5.13
	2. Diluted	6.63	(8.71)	0.04 5.13
Notes: 1 The un-audited results for the quarter ended on June 30, 2026 were reviewed by the audit committee and approved by the board of directors in its meeting held on August 6, 2026. 2 The above is an extract of detailed format of quarterly financial results filled with the Stock exchange under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements), Regulations, 2015. The full format is available on BSE Website and also on the company's website www.rajkamalsynthetics.com .				
For and on behalf of the Board of Directors Ambassador Intra Holdings Limited Rajesh Singh Thakur Managing Director DIN:10593346				
Date: 06.08.2026 Place: Ahmedabad				

INGERSOLL-RAND (INDIA) LIMITED						
CIN: L05190KA1921PLC036321						
Regd. Office: First Floor, Subramanya Arcade, No.12/1, Bannerghatta Road, Bengaluru – 560 029 Phone: +91 80 4685 5100; Fax: +91 80 4169 4399; Website: https://www.irco.com/en/in/invest						
NOTICE						
NOTICE is hereby given that the certificate[s] for the undermentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s]. Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate[s] without further intimation						
Sr. No.	Folio No.	Security type & face value	Holder Name(s)	Registered address of holder	No. of Shares	Distinctive No.
1	ISM0010057	Equity Rs 10/-	MAUREEN ARANJO	E-1 EUCRESS BLDG, GROUND B.A.D ROAD, NEAR WADALA BRIDGE, WADALA(E), MUMBAI 400037	800	14563585-14563634-50 14563635-14563684-50 14563685-14563734-50 14563735-14563784-50 14563785-14563834-50 14563835-14563884-50 29175474-29175523-50 29175524-29175573-50 29175574-29175623-50 29175624-29175673-50 29175674-29175723-50 29175724-29175773-50 29175774-29175823-50 29175824-29175873-50 29175874-29175923-50 29175924-29175973-50 Total Shares = 800
For INGERSOLL – RAND (INDIA) LIMITED P. R. SHUBHAKAR Chief Financial Officer and Company Secretary						
Date: August 6, 2026						

MAS RURAL HOUSING & MORTGAGE FINANCE LIMITED		POSSESSION NOTICE		
Narayan Chambers, 4th Floor, B/H: Patang Hotel, Ashram Road, Ahmedabad – 380009		(FOR IMMOVABLE PROPERTY) Rule 8(1) of Security Interest (Enforcement Rules 2002)		
Whereas the undersigned being the authorized officer of the MAS Rural Housing & Mortgage Finance Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act - 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated as on below details calling upon the Borrower/Co-borrower/Guarantor to repay the amount mentioned in the notice being within Sixty Days from the date of receipt of the said notice. The Borrower having failed to repay the amount, notice is hereby given to the Borrower/Co-borrower/Guarantor and the public in general that the undersigned has taken Physical Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the said [Act] read with Rule 8 of the Security Interest (Enforcement) Rules 2002, as on below details. The Borrower/Co-borrower/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the Property will be subject to the charge of the MAS Rural Housing & Mortgage Finance Ltd. as on below details and interest thereon. The Borrower/Co-borrower/Guarantor attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.				
Sr. No.	Borrower & Co-Borrower, Guarantor Name	Description Of The Immovable Property	Loan A/C No Date of Possession	Date & Amount of Demand Notice
1	SHAILESHBHAI KANJIBHAI VALAND (APPLICANT) PARULBEN SHAILESHBHAI VALAND (CO-APPLICANT) RAMESHKUMAR KANJIBHAI VALAND (CO-APPLICANT)	PROPERTY BEARING ALL THAT PIECE AND PARCEL OF PROPERTY PLOT NO.8 WHICH IS REGISTERED IN THE CITY SURVEY RECORD VIDE CTS. NA 415/1 PAIKI 5/2, 4/2 PAIKI / 8 TOTAL LAND ADMEASURING 98.95 SQ. MTRS., PAIKI NORTH SIDE LAND ADMEASURING 50.10 SQ. MT. WHICH IS KNOWN AS "KRUSHNA NAGAR-2" AND CONSTRUCTION THEREON SITUATED ON REVENUE SURVEY NO. 415/1 PAIKI 5/2, 4/2 PAIKI ADMEASURING LAND 12546 SQ. MTRS., AT. BOTAD, TA. BOTAD, IN THE REGISTRATION DIS-TRICT & SUB DISTRICT OF BOTAD, STATE-GUJARAT. BOUNDED AS FOLLOWS: AS PER TECHNICAL EAST : PLOT NO.1 WEST : ROAD NORTH: PLOT NO. 415/2 PAIKI SOUTH: PLOT NO. 8 PAIKI BOUNDED AS FOLLOWS: AS PER SALE DEED / AS PER DOCUMENTS EAST : PLOT NO.1 WEST : ROAD NORTH: PLOT NO. 415/2 PAIKI SOUTH : PLOT NO. 8 PAIKI	Loan Account No : 11619 02-08-2026	Rs. 11,09,785.00 in Words Eleven Lakhs Nine Thousand Seven Hundred Eighty Five Rupees Only as on Date 09.03.2025
2	JAYPALBHAI VINUBHAI SARVAIYA (APPLICANT) RAVI VINUBHAI SARVAIYA (CO-APPLICANT) VINUBHAI TAPUBHAI SARVAIYA (CO-APPLICANT) KAILASHBEN VINUBHAI SARVAIYA (CO-APPLICANT)	PROPERTY BEARING ALL THAT PIECE AND PARCEL OF PROPERTY PLOT NO.4 ADMEASURING 109.28 SQ. MTRS. (PLOT AREA) PAIKI SOUTH SIDE ADMEASURING 54.64 SQ. MTRS. IN THE SCHEME KNOWN AS "MADHAV DARSHAN-B" AND CONSTRUCTION THEREON SITUATED ON REVENUE SURVEY NO.412 PAIKI 3/ PAIKI 1 ADMEASURING 18009 SQ. MTRS. AT-BOTAD, TA-BOTAD, IN THE REGISTRATION DIS-TRICT & SUB DISTRICT OF BOTAD, STATE-GUJARAT. BOUNDED AS FOLLOWS: AS PER TECHNICAL EAST : COMMON PLOT WEST: 6 MT ROAD NORTH: REMAINING LAND OF PLOT NO.4 PAIKI SOUTH : PLOT NO.13 BOUNDED AS FOLLOWS: AS PER SALE DEED / AS PER DOCUMENTS EAST: COMMON PLOT WEST : 6 MT ROAD NORTH: REMAINING LAND OF PLOT NO.4 PAIKI SOUTH: PLOT NO.13	Loan Account No : 8832 02-08-2026	Rs. 14,65,779.00 in Words Fourteen Lakhs Sixty Five Thousand Seven Hundred Seventy Nine Rupees Only as on Date 23.05.2025
3	DIPAKBHAI NAROTTAMBHAI HIRANI (APPLICANT) RANJANBEN NAROTTAMBHAI HIRANI (CO-APPLICANT) ASHVINKUMAR NAROTTAMBHAI HIRANI (GUARANTOR)	PROPERTY BEARING ALL THAT PIECE AND PARCEL OF PLOT NO.58, ADMEASURING 11.66 SQ. MTRS. WITH CONSTRUCTION THEREON ADMEASURING 7.79 SQ. MTRS. & PLOT NO.59 ADMEASURING 26.22 SQ. MTRS. WITH CONSTRUCTION THEREON ADMEASURING 35.00 SQ. MTRS. TOTAL ADMEASURING 37.88 SQ. MTRS. WITH CONSTRUCTION THEREON ADMEASURING 41.79 SQ. MTRS. AND REVENUE SURVEY NO.354P1, SITUATED AT BOTAD, TA. BOTAD, IN THE REGISTRATION DISTRICT & SUB DISTRICT OF BOTAD, GUJARAT. BOUNDED AS FOLLOWS: AS PER TECHNICAL EAST : REMAINING PART OF PLOT (PLOT NO.59 PAIKI) EMANING PART OF PLOT (PLOT NO.58 PAIKI) WEST : REMAINING PART OF PLOT (PLOT NO.59 PAIKI) REMAINING PART OF PLOT (PLOT NO.58 PAIKI) NORTH : 7.50 MT ROAD (PLOT NO.59 PAIKI) PLOT NO.59 PAIKI (PLOT NO.58 PAIKI) SOUTH : PLOT NO.58 PAIKI (PLOT NO.59 PAIKI) REMAINING PART OF PLOT PAIKI (PLOT NO.58 PAIKI) BOUNDED AS FOLLOWS: AS PER SALE DEED EAST : REMAINING PART OF PLOT (PLOT NO.59 PAIKI) REMAINING PART OF PLOT (PLOT NO.58 PAIKI) WEST : REMAINING PART OF PLOT (PLOT NO.59 PAIKI) REMAINING PART OF PLOT (PLOT NO.58 PAIKI) NORTH : 7.50 MT ROAD (PLOT NO.59 PAIKI) PLOT NO.59 PAIKI (PLOT NO.58 PAIKI) SOUTH : PLOT NO.58 PAIKI (PLOT NO.59 PAIKI) REMAINING PART OF PLOT PAIKI (PLOT NO.58 PAIKI)	Loan Account No : 7227 02-08-2026	Rs. 4,54,131.00 in Words Four Lakhs Fifty Four Thousand One Hundred Thirty One Rupees Only as on Date 31.05.2025
4	RAMESHBHAI KANJIBHAI SOLNAKI (APPLICANT) MANJUBEN RAMESHBHAI SOLANKI (CO-APPLICANT) KISHANBHAI RAMESHBHAI SOLANKI (CO-APPLICANT)	PROPERTY BEARING ALL THAT PIECE AND PARCEL OF AN OPEN NON-AGRICULTURAL RESIDENTIAL NORTHERN LAND OF PLOT NO. 62, BEARING ON LAND OF REVENUE SURVEY NO.415/1 PAIKI 5/2, 415/4/2 PAIKI, SITUATED IN "KRISHNANAGAR-2", PLOT AREA ADMEASURING 104.00 SQ. MTRS. NORTHERN PLOT ADMEASURING 52.00 SQ. MTRS. (PLOT AREA) CONSTRUCTION THEREON SITUATED ON AT- BOTAD, TA - BOTAD, IN THE REGISTRATION DIS-TRICT & SUB DISTRICT OF BOTAD, STATE-GUJARAT. BOUNDED AS FOLLOWS: AS PER TECHNICAL EAST : OTHER'S PROPERTY WEST : ROAD NORTH : PLOT NO.60 & 61 SOUTH : REMAINING LAND OF PLOT NO.62 BOUNDED AS FOLLOWS: AS PER SALE DEED / AS PER DOCUMENTS EAST : PLOT NO.58 WEST : 6.00 MT ROAD NORTH : PLOT NO.60 & 61 SOUTH : REMAINING LAND OF PLOT NO.62	Loan Account No : 8035 02-08-2026	Rs. 17,30,199.00 in Words Seventeen Lacs Thirty Thousand One Hundred Ninety Nine Rupees Only as on Date 14.10.2025
Date : 07-08-2026 Place : Surat				
Authorized Officer, Mr. Bharat J. Bhatt (M.) 9714199018 For, MAS Rural Housing & Mortgage Finance Ltd.				

Government of India
(Ministry of Finance, Department of Financial Service)

**BEFORE THE RECOVERY OFFICER
DEBTS RECOVERY TRIBUNAL - II**

4th Floor, Bhikhubhai Chamber, Opp. Deepak Petrol Pump,
Ellisbridge, Ahmedabad - 380006

FORM NO. 14 [See Regulation 33(2)]

RP/RC No.	544/2016	OA No.	146/2015
AXIS BANK LTD.		Certificate Holder Bank	
V/s.			
M/S ARUSHI CREATION		Certificate Debtors	

DEMAND NOTICE

(THROUGH REGISTERED AD & DASTI/AFFIXATION)
(THROUGH PAPER PUBLICATION)
(ONE IN ENGLISH, ONE IN VERNACULAR)

To,

C.D. No. 1: M/s Arushi Creation, Plot No. 95, 96, Ground Floor, Swami Industrial Cooperative Service Society, Udhana-Magdlla Road, Surat - 395 007.

C.D. No. 2: Mrs. Pushpa Laxmikant Chamaria, Plot No. 95, 96, Ground Floor, Swami Industrial Cooperative Service Society, Udhana-Magdlla Road, Surat - 395 007.

Residence at: A-201, 2nd Floor, Sangini Residency Panas Gam Road, City Light Area, Surat - 395 007.

In view of the Recovery Certificate issued in OA No. 146/2015 passed by the Hon'ble Presiding Officer, Debts Recovery Tribunal-II, Ahmedabd, an amount of **Rs. 66,26,712/- (Rupees: Sixty Six Lac Twenty Six Thousand Seven hundred Twelve Only)** including interest as on 20/10/2014 and further interest from (next date) 21/10/2014 plus cost of Rs. 94,000/- is due against you (less Recovery, if any).

You are hereby called upon to deposit the above sum within 15 days of the receipt of the notice. Failing which the recovery shall be made as per rules.

In additions to the sum aforesaid you will be liable to pay:

- Such interest and cost as in payable in terms of Recovery Certificate.
- All costs, charges and expenses incurred in respect of the service of this notice and other process that may be taken for recovering the amount due.

Given under my hand and the seal of the Tribunal this day 24/06/2026.

Sd/-

(Rajesh Kumar Sharma)

Recovery Officer - II

Debts Recovery Tribunal - II, Ahmedabad

FORM A PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF PRIZAM ALLIANCE PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	PRIZAM ALLIANCE PRIVATE LIMITED
2. Date of incorporation of corporate debtor	13/09/2013
3. Authority under which corporate debtor is incorporated / registered	ROC-Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U48497GJ2013PTC0378813
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Office No A-608, 6th Floor, Vantara Icon, Near Madhuvan Circle, Opp. Shell Petrol Pump, PAL, Adajan Dn, Surat City, Gujarat, India, 395009
6. Insolvency commencement date in respect of corporate debtor	04-08-2026 [Order Received/Communicated Via Email on 0508-2026]
7. Estimated date of closure of insolvency resolution process	01-02-2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	SUNIL KUMAR GUPTA IBBI/IPA-001/IP-P00205/2017-18/10394
9. Address and e-mail of the interim resolution professional, as registered with the Board	B-10/Magnum-House-1, Karampura Commercial Complex, New Delhi-110015 Email: cskg82@gmail.com 995399077
10. Address and e-mail to be used for correspondence with the interim resolution professional	B-10/Magnum-House-1, Karampura Commercial Complex, New Delhi-110015 Email: prizamalliance.orp@gmail.com cskg82@gmail.com 995399077
11. Last date for submission of claims	19-08-2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14. Relevant Forms and Details of authorized representatives are available at.	Weblink https://bbi.gov.in/public-announcement
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Prizam Alliance Private Limited on 04-08-2026. The order was Communicated Via Email on 05-08-2026. The creditors of Prizam Alliance Private Limited, are hereby called upon to submit their claims with proof on or before 19-08-2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form-CA. Submission of false or misleading proofs of claim shall attract penalties.	
Name and Signature of Interim Resolution Professional : SUNIL KUMAR GUPTA IBBI/IPA-001/IP-P00205/2017-18/10394 Interim Resolution Professional PRIZAM ALLIANCE PRIVATE LIMITED	
Date and Place: 06-08-2026 and New Delhi	

PASHUPATI COTSPIN LIMITED							
CIN: L17309GJ2017PLC098117							
Registered Office: Land Survey No. 919/1, 919/2, Balasar, Kadi Detroj Road, Kadi,Mahesana – 382715, Gujarat, India Corporate Office: D – 707, Ganesh Meridian, Opp. Gujarat High Court, S.G. Highway, Ahmedabad – 380060, Gujarat, India Website: www.pashupaticotspin.com , Email ID: cs@pashupaticotspin.com , Contact No.: +91 90999 77560							
EXTRACT OF UNAUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026							
(₹ in Lakhs except per Share data)							
Sr. No.	Particulars	STANDALONE		CONSOLIDATED			
		Quarter Ended		Quarter Ended		Year Ended	
		30.06.2026 (Un-Audited)	31.03.2026 (Audited)	31.03.2026 (Un-Audited)	30.06.2026 (Un-Audited)	31.03.2026 (Audited)	31.03.2026 (Audited)
1	Total income from operations	12,494.67	16,103.88	11,019.17	66,588.47	13,245.70	17,109.62 12,234.14 69,723.52
2	Net Profit / (Loss) for the Quarter/ Year (before Tax, Exceptional and/or extraordinary items)	954.46	334.82	277.60	1,507.15	954.99	344.58 267.34 1,510.15
3	Net Profit / (Loss) for the Quarter/ Year before Tax (after Exceptional &/or Extraordinary items)	954.46	334.82	277.60	1507.15	954.99	344.58 267.34 1,510.15
4	Net Profit / (Loss) for the Quarter/ Year after Tax (after Exceptional and/or extraordinary items)	724.49	162.31	203.03	1038.88	725.02	172.07 192.77 1,041.88
5	Total Comprehensive Income for the Quarter/ Year (Comprising Profit/(Loss) for the Quarter/ Year (after tax) and other Comprehensive Income (after tax)	728.09	206.74	193.02	1,053.29	728.62	216.50 182.76 1,056.29
6	Equity Share Capital (Face Value of Rs.1/- each fully paid up)	1,578.40	1,578.40	1,578.40	1,578.40	1,578.40	1,578.40 1,578.40
7	Reserves Excluding Revaluation Reserves	-	-	-	-	-	- -
8	Earnings Per Share (of Rs.1/- each) (not annualized)						
	- Basic	0.46	0.10	0.13	0.66	0.46	0.11 0.13 0.66
	- Diluted	0.46	0.10	0.13	0.66	0.46	0.11 0.13 0.66
Note : a) The above is an extract of the detailed format of the Quarterly Un-audited Financial Results for the quarter ended 30th June 2026, filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results is available on the websites of the Stock Exchanges: www.bseindia.com and www.nseindia.com . The Financial Results have also been posted on the Company's website: https://www.pashupaticotspin.com/financial-result.html and can be accessed by scanning the QR code. b. The financial results have been prepared and published in accordance with Indian Accounting standards, section 133 of Companies Act, 2013 read with rules framed thereunder and regulation 33 of SEBI, Listing regulation, as amended from time to time.							
For Pashupati Cotspin Limited Sd/- Saurin Jagdish Bhai Parikh Chairman & Managing Director DIN: 02136530							
Date: August 05, 2026 Place: Ahmedabad							



The Indian Express.
For the Indian Intelligent.

I arrive at a conclusion not an assumption.

Inform your opinion detailed analysis.



indianexpress.com

Ahmedabad

epaper.financialexpress.com

યુએસ પ્રમુખ ડોનાલ્ડ ટ્રમ્પે પણ વધુ પડતા નફા પર નારાજગી વ્યક્ત કરી

હોર્મુઝ કટોકટી વચ્ચે તેલ કંપનીઓનો રેકૉર્ડ નફો

પૂર્વ-પશ્ચિમ પાઇપલાઇનથી લાભ મેળવતાં સાઉદી અરામકોના નફામાં પણ ૪૪%નો વધારો થયો



નવી દિલ્હી, તા. ૬
તો બીજી તરફ, વિશ્વની સૌથી મોટી તેલ કંપનીઓ નફો કરી રહી છે. તેલ કંપનીઓની કમાણીમાં ઝડપથી વધારો થયો છે. હોર્મુઝ કટોકટી વચ્ચે, તેલ કંપનીઓએ બીજા ક્વાર્ટરમાં રેકૉર્ડ નફો નોંધાવ્યો છે. એક્સોનમોબિલ, શેવરોન, શેલ અને બીપીની કમાણીએ વર્ષો જૂના રેકૉર્ડ તોડી નાખ્યા છે. પૂર્વ-પશ્ચિમ પાઇપલાઇનથી લાભ મેળવતા સાઉદી અરામકોના નફામાં પણ ૪૪%નો વધારો થયો છે. આ ફાયદો જોતા વર્ષો જૂના રેકૉર્ડ તૂટ્યા છે. જ્યારે કંપનીઓનો નફો પ્રકાશમાં આવ્યો છે. ત્યારે યુએસ પ્રમુખ ડોનાલ્ડ ટ્રમ્પે પણ વધુ પડતા નફા પર નારાજગી વ્યક્ત કરી છે. આ હોર્મુઝ સ્ટ્રેટ બંધ થવાને

કારણે થયું હતું. હોર્મુઝ સ્ટ્રેટ સૌથી મહત્વપૂર્ણ દરિયાઈ માર્ગોમાંનો એક છે. જે વિશ્વના તેલ અને ગેસ પુરવઠાનો લગભગ ૨૦% હિસ્સો વહન કરે છે. આશ્ચર્યજનક રીતે, મોટાભાગની નફો કરતી કંપનીઓ યુએસ અને યુરોપમાં સ્થિત છે અને હોર્મુઝ સ્ટ્રેટ સાથે કોઈ જોડાણ નથી.

બિઝનેસ આજકાલ

સોનાની કિંમત ૧.૪૮ લાખ થઈ તો ચાંદી પ્રતિકિલો ૨.૨૫ લાખ પર પહોંચી

નવી દિલ્હી : સોના-ચાંદીની કિંમતમાં આજે એટલે કે ૬ ઓગસ્ટે વધારો થયો છે. ઈન્ડિયા બુલિયન એન્ડ જેવેલર્સ એસોસિએશન (IBJA) અનુસાર ૧૦ ગ્રામ ૨૪ કરેટ સોનાનો ભાવ ૨,૭૩૫ રૂપિયા વધીને ૧.૪૮ લાખ રૂપિયા પર પહોંચી ગયો છે. એક કિલો ચાંદીની કિંમત ૯૩૧ રૂપિયા વધીને ૨.૨૫ લાખ રૂપિયા પર પહોંચી ગઈ છે. આ મહિને એટલે કે ઓગસ્ટમાં માત્ર ૬ દિવસમાં જ સોનું ૫,૫૦૧ અને ચાંદી ૭,૧૯૮ રૂપિયા મોંઘી થઈ ગઈ છે. આ વર્ષે સોના-ચાંદીની કિંમતમાં સતત ઉત્તર-ચઢાવ જોવા મળી રહ્યો છે. સોનું ૨૦૨૬માં અત્યાર સુધી ૧૫ હજાર રૂપિયા મોંઘું થયું છે.

ઓનલાઇન છેતરપિંડી અટકાવવા બેંકો દ્વારા ખાસ નવી યોજના બનાવાઈ

નવી દિલ્હી : પેમેન્ટમાં વધતા ફ્રોડને રોકવા બેંકોએ નવું મોડેલ સૂચવ્યું છે. આ હેઠળ, શંકાસ્પદ ટ્રાન્ઝેક્શન પહેલાં YES/NOની ચેતવણી આપશે. જો ગ્રાહક કઈ પસંદ ન કરે તો રકમ ૧ કલાક પછી જ જમા થશે. ૨૦૨૧માં ૨.૬ લાખ ફ્રોડ કેસ ૨૦૨૫માં ૨૮ લાખ થયા, જેમાં ૨૨,૯૩૧ કરોડ રૂપિયાની છેતરપિંડી થઈ. ભારત યુપીઆઈ પેમેન્ટ સિસ્ટમ થકી ડિજિટલ ક્રાંતિના માર્ગે છે. ભારત વિશ્વભરને યુપીઆઈ સિસ્ટમ શીખવાડી રહ્યું છે પરંતુ દેશમાં યુપીઆઈ દ્વારા ડિજિટલ ચુકવણીઓમાં ઝડપથી વૃદ્ધિવારની સામે ઓનલાઇન છેતરપિંડી, સાયબર ફ્રોડ અને નકલી રિફંડ, કસ્ટમરકેર કોબાંડોના કિસ્સાઓ પણ ઝડપથી વૃદ્ધિ રહ્યા છે.

રિલાયન્સ ઇન્ડસ્ટ્રીઝમાં ખરીદી વચ્ચે શેરબજારોમાં ઉછાળો

મુંબઈ: ગુરુવારે ફૂડ ઓઈલના ભાવમાં ઘટાડો અને રિલાયન્સ ઈન્ડસ્ટ્રીઝમાં ખરીદી વચ્ચે શેરબજારના બેન્ચમાર્ક સૂચકાંકો સેન્સેક્સ અને નિકેટી શરૂઆતના વેપારમાં ઉછાળા સાથે બંધ થયા હતા. ૩૦ શેરો વાળા સ્થઈ સેન્સેક્સ શરૂઆતના વેપારમાં ૨૦૧.૪૩ પોઈન્ટ વધીને ૭૮,૭૮૨.૪૩ પર પહોંચી ગયા હતા. ૫૦ શેરો વાળા ટ્રજઈ નિકેટી ૧૬.૩૫ પોઈન્ટ વધીને ૨૪,૬૪૧ પર પહોંચી ગયા હતા. સ્ટોક એક્સચેન્જે ફ્યુચર્સ અને ઓપન-સ (F&O) કોન્ટ્રાક્ટ ધરાવતા શેર માટે નવી હરાજી પદ્ધતિ રજૂ કર્યા પછી સોમવારથી બેન્ચમાર્ક સૂચકાંકોમાં તફાવત જોવા મળી રહ્યો છે.

જુલાઈમાં વાહનોની પડાપડી વચ્ચે કંપનીએ વેચાણના તમામ રેકૉર્ડ તોડ્યા!

નવી દિલ્હી : ભારતીય ઓટોમોબાઈલ માર્કેટમાં જુલાઈ ૨૦૨૬ દરમિયાન ટોયોટા કિરલોસ્કર મોટર નો જાદુ યથાવત જોવા મળ્યો છે. હજારો ગ્રાહકોએ આ કંપનીની ગાડીઓ ખરીદતા વેચાણમાં સુંદર વધારો નોંધાયો છે. જુલાઈ મહિનામાં કંપનીએ ભારતીય સ્થાનિક માર્કેટમાં ૩૦,૫૧૬ વાહનોનું વેચાણ કર્યું છે, જે ગયા વર્ષના જુલાઈમાં વેચાયેલી ૨૯,૧૫૯ યુનિટ્સની સરખામણીએ ૫% વધુ છે. જો નિકાસ ના આંકડા પણ ઉમેરવામાં આવે, તો ટોયોટાનું કુલ વેચાણ ૩૨,૫૧૬ યુનિટ્સ સુધી પહોંચી ગયું છે. જૂન ૨૦૨૬ની સરખામણીએ જુલાઈનો પર્ફોર્મન્સ થોડો ધીમો રહ્યો હોવા છતાં, કંપનીના વેચાણમાં મજબૂત સ્થિરતા જળવાઈ રહી છે.

સંયુક્ત તાલીમ અને લશ્કરી કવાયતોમાં ખાસ તાલીમ મોડ્યુલનો સમાવેશ કરવામાં આવશે

ભારત-ઉઝબેકિસ્તાન સંરક્ષણ ઉત્પાદનમાં સહયોગ વધારશે ભારત અને ઉઝબેકિસ્તાન વચ્ચે સંરક્ષણ ક્ષેત્રમાં છેલ્લા લાંબા સમયથી વ્યાપક સહયોગ પર ચર્ચા કરવામાં આવી



નવી દિલ્હી, તા. ૬
ભારત અને ઉઝબેકિસ્તાન વચ્ચે સંરક્ષણ સહયોગ પર છઠ્ઠી સંયુક્ત કાર્યકારી જૂથની બેઠક બુધવારે તાશ્કંદમાં યોજાઈ હતી. આ બેઠકની સહ-અધ્યક્ષતા ભારતના સંરક્ષણ મંત્રાલયના સંયુક્ત સચિવ દિનેશ કુમાર અને ઉઝબેકિસ્તાનના સંરક્ષણ મંત્રાલયના આંતરરાષ્ટ્રીય લશ્કરી સહયોગ માટેના કેન્દ્રીય વિભાગના વડા લેફ્ટનન્ટ કર્નલ સુખરોબખોન સોદિજોનોવિચ સિરોઝોવ દ્વારા કરવામાં આવી હતી. આ બેઠકમાં સંયુક્ત તાલીમ અને લશ્કરી કવાયતો, ક્ષમતા નિર્માણ, સંરક્ષણ શિક્ષણ અને સંરક્ષણ ઉદ્યોગોની સ્થાપના જેવા મુખ્ય મુદ્દાઓ પર

ચર્ચા કરવામાં આવી હતી, એમ સંરક્ષણ મંત્રાલયે સોશિયલ મીડિયા પ્લેટફોર્મ પર એક પોસ્ટમાં જણાવ્યું હતું. સંયુક્ત તાલીમ અને લશ્કરી કવાયતોમાં ખાસ તાલીમ મોડ્યુલનો સમાવેશ કરવામાં આવશે.

સંરક્ષણ નિકાસકાર તરીકે ભારતની સતત તાકાત તેમજ સંરક્ષણ ઉત્પાદન ક્ષેત્રમાં વધતા સહયોગ પર પણ ચર્ચા કરવામાં આવી. નવી દિલ્હી સંરક્ષણ ક્ષેત્રમાં નવા ઉદ્યોગો સ્થાપવા પર ખાસ ભાર મૂકી રહ્યું છે.

નોંધાવ્યો, જે ચાર વર્ષમાં સૌથી વધુ છે. બીજી સૌથી મોટી યુએસ ઓઈલ કંપની શેવરોને બીજા ક્વાર્ટરમાં ઈં ૧૨ બિલિયનનો નફો નોંધાવ્યો, જે છ વર્ષમાં સૌથી વધુ છે. યુરોપની અગ્રણી તેલ કંપની શેલે તેના બીજા ક્વાર્ટરના નફામાં બમણાથી વધુનો વધારો કર્યો. વધુમાં, ફ્રેન્ચ તેલ કંપની ટોટલએનજીનો બીજા ક્વાર્ટરનો નફો ૬૭% વધ્યો, જે લગભગ ત્રણ વર્ષમાં તેનો શ્રેષ્ઠ પ્રદર્શન છે.

બ્રિટિશ તેલ કંપની બીપીએ બીજા ક્વાર્ટરમાં ઈં ૫.૭૩ બિલિયનનો નફો નોંધાવ્યો, જે પાછલા વર્ષ કરતા બમણાથી વધુ છે. આશ્ચર્યજનક રીતે, ફક્ત પશ્ચિમી કંપનીઓ જ નહીં પરંતુ વિશ્વની સૌથી મોટી સરકારી તેલ કંપની, સાઉદી અરામકોમાં પણ નોંધપાત્ર વધારો જોવા મળ્યો.

કંપનીની બીજા ક્વાર્ટરની કમાણી એક વર્ષ પહેલા કરતા ૪૪% વધીને ઈં ૩૨.૬૯ બિલિયન થઈ ગઈ. સાઉદી અરેબિયાની પૂર્વ-પશ્ચિમ પાઇપલાઇન તેલ નિકાસ માટે હોર્મુઝ સ્ટ્રેટ પર તેની નિર્ભરતા ઘટાડે છે. બિગ ઓઈલ તરીકે ઓળખાતી વિશ્વની સૌથી મોટી તેલ કંપનીઓને અમેરિકન રાજકારણમાં ખૂબ પ્રભાવશાળી માનવામાં આવે છે. જ્યારે મોટી તેલ કંપનીઓએ અબજો ડોલરનો રેકૉર્ડ નફો કમાવ્યો છે. ત્યારે ડોનાલ્ડ ટ્રમ્પે બ્લાઈટ હાઉસ ખાતે પોતાની નારાજગી વ્યક્ત કરી હતી. ટ્રમ્પે કહ્યું કે, એક્સોનમોબિલ અને શેવરોન જેવી કંપનીઓ વધુ પડતો નફો મેળવવા માટે તેલની અછતનો લાભ લઈ રહી છે.

રોકાણ ટકાવી રાખવા ટેરિફ એડજસ્ટમેન્ટ જરૂરી વોડાફોન આઈડિયાના ચેરમેન

નવી દિલ્હી, તા. ૬
દેવા હેઠળ દબાયેલી ટેલિકોમ કંપની વોડાફોન આઈડિયા નેટવર્કમાં રોકાણ ટકાવી રાખવા માટે ટેરિફમાં વધારો કરવાની જરૂરિયાત જૂએ છે, તેમ છતાં કંપની તેની રૂ. ૪૫,૦૦૦ કરોડની મૂડીભર્ય યોજનાને ભંડોળ પૂરું પાડવા માટે ચિરાણકર્તાઓ સાથે ચર્ચા કરવાનું ચાલુ રાખે છે, એમ તેના ચેરમેન કુમાર મંગલમ બિરલાએ જણાવ્યું હતું. શેરધારકોને લાભેલા પત્રમાં, બિરલાએ જણાવ્યું હતું કે માર્ચ ૨૦૨૬ માં બ્રોડબેન્ડ સબસ્ક્રિપ્શન્સ એક કનેક્ટિવિટી દ્વારા સંચાલિત હતું, જે દેશનું ડિજિટલ અર્થતંત્રનું મુખ્ય પ્રવેશદ્વાર બની ગયું છે. છતાં પણ ભારતનો સરેરાશ વપરાશકર્તા દીઠ આવક વિશ્વમાં સૌથી નીચો રહે છે. તેથી, જો ઓપરેટરો રોકાણ ટકાવી રાખવા અને આગામી પેઢીના નેટવર્કના રોલઆઉટને નાણાં પૂરા પાડવા માંગતા હોય તો સમયાંતરે ટેરિફ ગોડવણો જરૂરી છે, બિરલાએ જણાવ્યું. વોડાફોન આઈડિયા એ માર્ચ ૨૦૨૬ ક્વાર્ટરમાં ટેલિકોમ ઓપરેટરોના વિકાસનો મુખ્ય મેટ્રિક્સ ARPU રૂ. ૧૯૦ પર પોસ્ટ કર્યો હતો. વર્ષો સુધી સતત નુકસાન પછી, Vi એ માર્ચ ક્વાર્ટર દરમિયાન ગ્રાહકોમાં વધારો નોંધાવ્યો હતો. કંપનીએ નાણાકીય વર્ષ ૨૬ ના અંતે ૧૯૨.૮ મિલિયન સબ્સ્ક્રાઈબર્સ સાથે નેટવર્ક પર ૧૨૮.૯ મિલિયન સબ્સ્ક્રાઈબર્સનો સમાવેશ થાય છે.

ગ્રાહકોને કોલસાની સપ્લાયમાં પણ નોંધપાત્ર વધારો થયો

જુલાઈમાં સરકારી કંપનીનું કોલસાનું પ્રોડક્શન વધીને ૫૯ લાખ ટન થયું કોલ ઇન્ડિયા એ ભારતની સૌથી મોટી સરકારી કોલસા ખનન કંપની છે



પહોંચ્યું છે. ગયા વર્ષે જુલાઈમાં ઉત્પાદન ૪.૬૪ કરોડ ટન હતું. કંપનીનો ઓફટેક એટલે કે ગ્રાહકોને કોલસાની સપ્લાયમાં પણ નોંધપાત્ર વધારો થયો છે. જુલાઈમાં

નવી દિલ્હી, તા. ૬
શિપરોકેટ લિમિટેડ તેના ઈક્વિટી શેરના આઈપીઓ માટેની બિડ, ઓફર બુધવાર, ૧૨ ઓગસ્ટ, ૨૦૨૬ના રોજ ખુલ્લી મૂકશે. એકર ઇન્વેસ્ટર્સ માટે બિડીંગની તારીખ મંગળવાર, ૧૧ ઓગસ્ટ, ૨૦૨૬ રહેશે. બિડ/ઓફર બુધવાર, ૧૨ ઓગસ્ટ, ૨૦૨૬ના રોજ ખુલશે. પ્રતિ શેર રૂ. ૧૦ની ફેસ વેલ્યુ ધરાવતા કુલ રૂ. ૧,૬૧૭.૪૯ કરોડ સુધીના ઈક્વિટી શેરની આ ઓફરમાં રૂ. ૮૮૫.૫૦ કરોડ સુધીના મૂલ્યના ઈક્વિટી શેરના ફેસ ઇશ્યૂ તથા રૂ. ૭૩૧.૯૯ કરોડ સુધીના મૂલ્યના ઈક્વિટી શેરની વેચાણ માટેની ઓફરનો સમાવેશ થાય છે. કંપની ફેસ ઇશ્યૂમાંથી પ્રાપ્ત થનારી ચોખ્ખી રકમનો ઉપયોગ મુખ્યત્વે તેના ઇમર્જિંગ બિઝનેસ અને કોર બિઝનેસ માટે માર્કેટિંગ પહેલમાં રોકાણ કરીને



શિપરોકેટના પ્લેટફોર્મના વિકાસ માટે કરશે. ઉપરાંત, ઇમર્જિંગ બિઝનેસ અને કોર બિઝનેસ માટે ટેકનોલોજી ઇન્ફ્રાસ્ટ્રક્ચર અને ક્ષમતાઓના વિકાસમાં રોકાણ, કંપનીએ લીવેલી કેટલીક લોનની સંપૂર્ણ અથવા આંશિક ચુકવણી/પૂર્વચુકવણી તેમજ તેના પરના વ્યાજની ચુકવણી, વણઓળખાયેલા હસ્તાંતરણો દ્વારા ઇનઓર્ગેનિક ગ્રોથ માટે ભંડોળ પૂરું પાડવા અને સામાન્ય કોર્પોરેટ હેતુઓ માટે આ રકમનો ઉપયોગ કરવાનો

પ્રસ્તાવ છે. આ રેડ હેરિંગ પ્રોસ્પેક્ટસ હેઠળ ઓફર કરવામાં આવેલા ઈક્વિટી શેરને બીએસઈ લિમિટેડ અને નેશનલ સ્ટોક એક્સચેન્જ ઓફ ઈન્ડિયા લિમિટેડ પર લિસ્ટ કરવાની દરખાસ્ત છે. એક્સિસ કેપિટલ લિમિટેડ, બેંક ઓફ અમેરિકા સિક્યોરિટીઝ ઈન્ડિયા લિમિટેડ, જેએમ ફાઈનાન્શિયલ લિમિટેડ અને કોટક મહિન્દ્રા કેપિટલ કંપની લિમિટેડ આ ઇશ્યુના બુક રનિંગ લીડેન્સર છે.

SEBIની સમયમર્યાદા પહેલાં LIC માં જાહેર માલિકી વધારીને ૧૦% કરવામાં આવી

સરકારે ભારતીય જીવન વીમા નિગમમાં પોતાનો હિસ્સો ડિસ્કાઉન્ટ પર કેમ વેચ્યો? સમયપત્રક પહેલાં લઘુત્તમ જાહેર શેરહોલ્ડિંગ આવશ્યકતાઓ પૂર્ણ કરવામાં મદદ કરશે

નવી દિલ્હી, તા. ૬
LIC ના ઓફર ફોર સેલ (OFS) ને બમ્પર સબસ્ક્રિપ્શન મળ્યું. હવે, પ્રશ્નો ઉભા થાય છે: OFS પછી LIC ના શેર કેમ ઘટ્યા? સરકારે ભારતીય જીવન વીમા નિગમમાં પોતાનો હિસ્સો ભારે ડિસ્કાઉન્ટ પર કેમ વેચ્યો? આ પ્રશ્નોના જવાબો શોધો.



કિસ્સામાં, ભારત સરકાર તેના હાલના હિસ્સાનો એક ભાગ વેચી રહી છે. LIC નવા શેર જારી કરી રહી નથી અને આ વ્યવહારમાંથી તેને કોઈ પૈસા મળશે નહીં. આખી રકમ સરકારને જશે. આનો અર્થ એ થયો કે LIC પાસે રહેલા કુલ શેરની સંખ્યા યથાવત રહેશે. સરકારનો હિસ્સો ઘટશે, જ્યારે જાહેર રોકાણકારોનો હિસ્સો વધશે. સરકાર હાલમાં LIC માં ૯૬.૫% હિસ્સો ધરાવે છે, જ્યારે જાહેર જનતા પાસે ફક્ત ૩.૫% હિસ્સો છે. આ હિસ્સો વેચાણ LIC ને સમયપત્રક પહેલા લઘુત્તમ જાહેર શેરહોલ્ડિંગ આવશ્યકતાઓ પૂર્ણ

કરવામાં મદદ કરશે. સેબીએ એલઆઈસીને ઓછામાં ઓછા ૧૦ ટકા પબ્લિક શેરહોલ્ડિંગ સુધી પહોંચવા માટે ૧૬ મે, ૨૦૨૭ સુધીનો સમય આપ્યો હતો. ૩૮૨ રૂપિયાના ફ્લોર ભાવે ૮.૨૨ કરોડ શેરના સંપૂર્ણ વેચાણથી સરકારના ડિસઈન્વેસ્ટમેન્ટ તિજોરીમાં ૩૧,૦૦૦ કરોડ રૂપિયાથી વધુની રકમ આવી છે. સરકારે ૩૮૨ રૂપિયાનો ફ્લોર પ્રાઈસ નક્કી કર્યો હતો, જે જાહેરાત પહેલાના બંધ ભાવ (રૂ. ૪૨૮.૫૦) થી ૧૦.૯% ઘટાડો દર્શાવે છે. જ્યારે એ સ્પષ્ટ થયું કે LIC ના શેર OFS માં ઓછા ભાવે ઉપલબ્ધ છે, ત્યારે રોકાણકારોએ ખુલ્લા બજારમાં ઊંચા ભાવે તેમને ખરીદવાનું બંધ કરી દીધું, અને ભાવ OFS ભાવની નજીક આવી ગયો. આ વેચાણથી LICના બાકી રહેલા શેરની સંખ્યા લગભગ ત્રણ ગણી થઈ જશે.

જ્યારે બજારમાં કોઈ વસ્તુનો પુરવઠો અચાનક નોંધપાત્ર રીતે વધી જાય છે, ત્યારે ભાવ થોડા સમય માટે દબાણમાં આવે છે. સરકારનો હિસ્સો ઘટશે, જ્યારે જાહેર રોકાણકારોનો હિસ્સો વધશે. સરકાર હાલમાં LIC માં ૯૬.૫% હિસ્સો ધરાવે છે, જ્યારે જાહેર જનતા પાસે ફક્ત ૩.૫% હિસ્સો છે. આ હિસ્સો વેચાણ LIC ને સમયપત્રક પહેલા લઘુત્તમ જાહેર શેરહોલ્ડિંગ આવશ્યકતાઓ પૂર્ણ કરવામાં મદદ કરશે.

નાણાકીય વર્ષ ૨૦૨૫-૨૬ દરમિયાન LIC એ નવી પોલિસીઓની નફાકારકતામાં મજબૂત સુધારો હાંસલ કર્યો છે. નવા વેચસાયનું મૂલ્ય ૪૧.૬% વધીને ૧૪,૧૭૯ કરોડ થયું છે. માર્જિન ૧૭.૬% થી સુધરીને ૨૧.૨% થયું છે. નવા પ્રીમિયમના દરેક રૂપિયાથી વધુ નફો થઈ રહ્યો છે. કંપનીનો નફો ૧૯.૩% વધીને ૫૭,૪૧૯ કરોડ થયો છે.

ડિજિટલ પેમેન્ટ ઈન્ફ્રાસ્ટ્રક્ચર જાળવવા અને વિકસાવવાના ખર્ચને આવરી લેવો જરૂરી

નવી દિલ્હી, તા. ૬
રિઝર્વ બેંક ઓફ ઈન્ડિયા ના ગવર્નર સંજય મલ્હોત્રાએ બુધવારે જણાવ્યું હતું કે યુનિકાઈડ પેમેન્ટ્સ ઈન્ટરફેસ જવી ડિજિટલ પેમેન્ટ સિસ્ટમ ચલાવવાનો ખર્ચ કોઈને તો ઉઠાવવો પડશે. મુંબઈમાં એક પ્રેસ કોન્ફરન્સ દરમિયાન, તેમને UPI વ્યવહારો પર મર્યન્ટ કોર્પોરેટ રેટ અથવા કમિશન વસૂલવાની શક્યતા

વિશે પૂછવામાં આવ્યું ત્યારે, તેમણે કહ્યું કે આ બાબતે ટિપ્પણી કરવી હજુ વહેલું ગણાશે. “આ અંગે અત્યારે કોઈ ટિપ્પણી કરવી ઉતાવળ ગણાશે. આપણે ભવિષ્યના વિકાસની રાહ જોવી જોઈએ. આરબીઆઈ ગવર્નરે ગયા મહિને અગાઉ જણાવ્યું હતું કે ડિજિટલ પેમેન્ટ ઈન્ફ્રાસ્ટ્રક્ચર જાળવવા અને વિકસાવવાના ખર્ચને કોઈ રીતે આવરી લેવો જરૂરી છે.

ફોર્મ એ જાહેર જાહેરાત (ભારતીય દેવાળિયાપણું અને નાણાંરી બોર્ડ (કોર્પોરેટ વ્યક્તિઓ માટેની દેવાળિયાપણું નિવારણ પ્રક્રિયા) નિયમો, ૨૦૧૬ ના નિયમ ૬ હેઠળ)			
PRIZAM ALLIANCE PRIVATE LIMITED ના લેલેઆઉટ ઇથાનાઈ સંબંધિત વિગતો			
૧.	કોર્પોરેટ દેવાકાનું નામ	કોમ્પ એલઆઈએ પ્રાઇવેટ લિમિટેડ	
૨.	કોર્પોરેટ દેવાકાનું સ્થાપનાની તારીખ	૧૩/૦૨/૨૦૧૩	
૩.	જે સના હેઠળ કોર્પોરેટ દેવાકાનું સ્થાપનાની પોલીસી કરવામાં આવી છે	ROC-કમ્પલાઇડ	
૪.	કોર્પોરેટ દેવાકાનું Corporate Identity No. / Limited Liability Identification No.	U46497GJ2013PTC076813	
૫.	કોર્પોરેટ દેવાકાનું નોંધાયેલા કાર્યાલય અને મુખ્ય કાર્યાલય (જો હોય તો) નું સરનામું	નોંધાયેલ કાર્યાલય: ઓફિસ નં. A-608, ૬મો માળ, વિચાર-અકાદેમી, મુમ્બઇ સેક્ટર નજીક, શેલ પેટ્રોલ પંપ સામે, ખાલ, અહમદાબાદ. ઈ.એન. સુલભાચંદ્ર, ગુજરાત, ભારત, ૩૮૦૦૦૮	
૬.	કોર્પોરેટ દેવાકાનું માટે દેવાળિયાપણું પ્રક્રિયા શરૂ થવાની તારીખ	૦૪-૦૮-૨૦૨૬ (સાઈડ ૦૫-૦૮-૨૦૨૬ ના રોજ ઈ-મેલ દ્વારા પ્રાપ્ત સુવિન)	
૭.	દેવાળિયાપણું નિવારણ પ્રક્રિયા પૂર્ણ થવાની અંદાજિત તારીખ	૦૧-૦૨-૨૦૨૭	
૮.	વચગાળાના નિવારણ વ્યવસ્થાધિક તરીકે કાર્યદેન નાણાંરી વ્યવસ્થાધિકનું નામ અને નોંધણી નંબર	શુભીલ કુમાર ગુપ્તા IBBI/IPA-001/IP-P00205/2017-18/10394	
૯.	બોર્ડમાં નોંધાયેલ વચગાળાના નિવારણ વ્યવસ્થાધિકનું સરનામું અને ઈ-મેલ	B-10, Magnum House-1, ૬મું માળ, કોમ્પેક્સ, નવી દિલ્હી-૧૧૦૦૧૫ ઈ-મેલ: caskg92@gmail.com ૯૮૫ ૩૯૯૮૦૭૭૭	
10.	વચગાળાના નિવારણ વ્યવસ્થાધિક સાથે પાસવર્ડના માટે ઉપયોગમાં લેવાતું સરનામું અને ઈ-મેલ	B-10, Magnum House-1, ૬મું માળ, કોમ્પેક્સ, નવી દિલ્હી-૧૧૦૦૧૫ ઈ-મેલ: prizamalliance.cirp@gmail.com ૯૮૫ ૩૯૯૮૦૭૭૭	
11.	દાવા રજૂ કરવાની છેલ્લી તારીખ	૧૦-૦૮-૨૦૨૬	
12.	કલમ ૨૧ ની ઉપકલમ (હા) ના ખંડ (b) હેઠળના લેણદારોના નામો (જો હોય તો), જેમનો ઓળખ વચગાળાના નિવારણ વ્યવસ્થાધિક દ્વારા કરવામાં આવી હતી	લઘુ પદનું નથી	
13.	લેણદારોના વર્ગ માટે અધિકૃત પ્રતિનિધિ તરીકે કાર્ય કરવા માટે ઓળખવામાં આવેલા નાણાંરી વ્યવસ્થાધિકોના નામ (દરેક વર્ગ માટે)	લઘુ પદનું નથી	
14.	ફોર્મ બિન કોર્મ અને અધિકૃત પ્રતિનિધિઓની વિગતો અહીં ઉપલબ્ધ છે	વેબસાઇટ https://ibbi.org.in/public-announcement	

સૂચના : આખી જાહેર કરવામાં આવે છે કે રાષ્ટ્રીય કંપની કાયદા પ્રિયું નવલ દ્વારા પ્રિયમ એલઆઈએ પ્રાઇવેટ લિમિટેડ સાથે ૦૪-૦૮-૨૦૨૬ ના રોજ કોર્પોરેટ દેવાળિયાપણું નિવારણ પ્રક્રિયા શરૂ કરવાનો આદેશ આપવામાં આવ્યો છે. આ આદેશ ૦૪-૦૮-૨૦૨૬ ના રોજ ઈ-મેલ દ્વારા પ્રાપ્ત થયો હતો. પ્રિયમ એલઆઈએ પ્રાઇવેટ લિમિટેડના તમામ લેણદારોની આવી સુવિધ કરવામાં આવે છે કે તેઓ પોતાના દાવા પુરાવા સાથે ૧૦-૦૮-૨૦૨૬ સુધી અથવા તે પહેલાં ઉપર ક્રમાંક ૧૦ માં દર્શાવેલા સરનામે વચગાળાના નિવારણ વ્યવસ્થાધિકને રજૂ કરે. નાણાંરી લેણદારો તેમના દાવા માટે ઈલેક્ટ્રોનિક માધ્યમ દ્વારા જ પુરાવા સાથે રજૂ કરશે. અન્ય તમામ લેણદારો પોતાના દાવા પુરાવા સાથે વ્યક્તિગત રીતે, ટાલક દ્વારા અથવા ઈલેક્ટ્રોનિક માધ્યમ દ્વારા રજૂ કરી શકે છે. કમ નં. ૧૨ હેઠળ દર્શાવેલા વર્ગના નાણાંરી લેણદાર, ક્રમાંક ૧૩ હેઠળ દર્શાવેલા નાણાંરી વ્યવસ્થાધિકોમાંથી પોતાના પસંદગીના અધિકૃત પ્રતિનિધિનું નામ ફોર્મ CA માં દર્શાવવું પડશે જેથી તે વર્ગના અધિકૃત પ્રતિનિધિ તરીકે નિયુક્ત થઈ શકે. દાવા સંબંધિત ખોટા અથવા આમક પુરાવા રજૂ કરવાથી દંડનીય કારવાલો થઈ શકે છે.

વચગાળાના નિવારણ વ્યવસ્થાધિકનું નામ અને સહી:
શુભીલ કુમાર ગુપ્તા
IBBI/IPA-001/IP-P00205/2017-18/10394